GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA STARRED QUESTION NO. *99

TO BE ANSWERED ON THE 19TH DECEMBER, 2018/AGRAHAYANA 28, 1940 (SAKA)

INCREASING THE NUMBER OF SEATS IN LEGISLATIVE ASSEMBLY OF ANDHRA PRADESH

*99. SHRI Y.S. CHOWDARY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is considering to increase the number of seats in the Legislative Assembly of the successor State of Andhra Pradesh;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *99 FOR 19.12.2018

(a) to (c): As per Section 26(1) of the Andhra Pradesh Reorganisation Act, 2014, the number of seats in the Legislative Assembly of the Successor States of Andhra Pradesh and Telangana shall be increased from 175 and 119 to 225 and 153 respectively, subject to provisions contained in Article 170 of the Constitution. However, as per Article 170(3) of the Constitution, the total number of seats in the Assembly of each State can be readjusted only after relevant figures of the first Census taken after the year 2026 are published.
